

(b) The following quantity of salt has been exported during the last three years:

Year	Export of salt (in thousand ton)
2008-09	2438.77
2009-10	2895.75
2010-11	3867.90

As per the estimate of the Salt Commissioner, the projections for salt export during the next five years are as follows:

Year	Target (in lakh ton)
2011-12	40.0
2012-13	45.0
2013-14	50.0
2014-15	60.0
2015-16	70.0

(c) and (d) The Salt Commissioner in collaboration with the Central Salt and Marine Chemical Research Institute, Bhavnagar, State Governments of Rajasthan and Orissa has established two Model Salt Farms, one at Nawa (Rajasthan) and the other at Humma (Orissa). One more Model Salt Farm at Tamil Nadu is being set up.

(e) No new scheme has been implemented/ formulated by the Government in 2011-12 for the welfare of the salt workers. As such, the question of allocation of funds does not arise.

Delhi-Mumbai industrial corridor

944. SHRI N.K. SINGH:

SHRI RAJKUMAR DHOOT:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the present status of the Delhi - Mumbai Industrial Corridor;

(b) whether it is a fact that some hindrances had emerged in the implementation of the Industrial Corridor in the recent past; and

(c) if so, the details thereof and how the hindrances were removed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) The present status of the Delhi Mumbai Industrial Corridor is as follows:

- (i) Master Plans of New Industrial Cities have been approved except the one for Uttar Pradesh.
 - (ii) The Cabinet in its meeting held on 15th September, 2011 has, inter alia, approved financial assistance of Rs. 17,500/- crore over the next five years for the development of industrial cities in the Delhi - Mumbai Industrial Corridor. In addition, Rs.1000/- crore has been approved for undertaking project development activities by the Delhi Mumbai Industrial Corridor Development Corporation.
 - (iii) State Governments have initiated the process of land acquisition except Uttar Pradesh.
- (b) No, Sir.
- (c) Does not arise.

Dropping lock-in period for FDI in construction

945. SHRI S. THANGAVELU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Department of Industrial Policy and Promotion has recommended dropping the three years lock-in period for FDI in construction; if so, whether it is for creation of education infrastructure too; and
- (b) if so, the details thereof and Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) As per extant Foreign Direct Investment (FDI) policy, as contained in 'Circular 2 of 2011- Consolidated FDI Policy', FDI upto 100%, is allowed under the automatic route, in 'Construction development: Townships, Housing, Built-up infrastructure', subject to compliance with the conditions of minimum area, minimum capitalization, lock-in period etc. These conditionalities are not applicable to FDI in Hotels & Tourism, Hospitals, Special Economic Zones (SEZs), Education Sector, Old age Homes and investment by NRIs. This dispensation has been extended to the 'Education Sector' and 'Old age Homes' effective from 01.10.2011.